

CENTRAL ADMINISTRATIVE TRIBUNAL
ERNAKULAM BENCH

O.A. No. 373/99

Thursday, this the 1st day of April, 1999.

CORAM:

HON'BLE MR AM SIVADAS, JUDICIAL MEMBER

HON'BLE MR BN BAHADUR, ADMINISTRATIVE MEMBER

M. Sreekumar,
Section Supervisor,
Employees Provident Fund Regional Office,
Thiruvananthapuram Regional Office,
Thiruvananthapuram.

...Applicant

By Advocate Mr. K.P. Kylasanatha Pillai

Vs.

1. Central Provident Fund Commissioner,
9th Floor, Mayoob Bhavan,
Cannought Circus, New Delhi.
2. Regional Provident Fund Commissioner,
Bhavishyanidhi Bhavan,
Pattom, Thiruvananthapuram - 4.

...Respondents

By Advocate Mr. N.N. Sugunapalan

The application having been heard on 1.4.99, the
Tribunal on the same day delivered the following:

ORDER

HON'BLE MR AM SIVADAS, JUDICIAL MEMBER

The applicant seeks the following reliefs:

- a) to direct the 2nd respondent to re-assess the vacancy position of E.O.s and A.A.O.s under his region from 1990 onwards in relation to the quota fixed under each category and to promote the applicant with retrospective effect based on his ranking in 1990, 1994 and 1995 E.O/A.A.O examination.
- b) to direct the 2nd respondent to notify E.O/A.A.O examination based on the re-assessed vacancy position

- c) to direct the 1st and 2nd respondents to permit the eligible personnels to participate in the E.O/A.A.O examination pending re-assessment of the vacancies.
- d) to mould and pass any other order as is deemed fit by this Tribunal in the interest of justice.

2. When the O.A. was taken up for admission hearing, the learned counsel appearing for the applicant submitted that it is suffice to permit the applicant to submit a detailed representation to the second respondent for redressal of his grievance and direct the second respondent to dispose of the same within a reasonable time. The learned counsel appearing for the respondents submitted that there is no objection in adopting such a course.

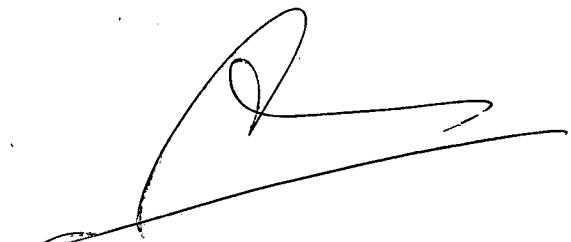
3. Accordingly, the applicant is permitted to submit a detailed representation to the second respondent through proper channel within two weeks from today. If such a representation is received, the second respondent shall consider the same and pass appropriate orders within two months from the date of the receipt of the representation.

4. O.A. is disposed of as above. No costs.

Dated the 1st day of April, 1999.

B.N. Bahadur

B.N. BAHADUR
ADMINISTRATIVE MEMBER



A.M. SIVADAS
JUDICIAL MEMBER